

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:3654  
ANSWERED ON:14.12.2012  
IMPLEMENTATION OF PESA ACT  
Tandon Annu

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government has conducted an audit to see if the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA) is implemented as per its provisions by the States;
- (b) if so, the details thereof;
- (c) the shortcomings noticed in the implementation of PESA Act; and
- (d) the corrective measures taken by the Government in this regard?

**Answer**

MINISTER OF PANCHAYATI RAJ(SHRI V. KISHORE CHANDRA DEO)

(a): No, Madam.

(b): Does not arise, in view of (a) above.

(c) & (d): The Ministry of Panchayati Raj has issued detailed guidelines for the implementation of Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA) and is actively pursuing the issue of amending state laws to make them compliant with PESA through meetings and field visits. The Ministry has also framed and circulated Model PESA Rules to all nine PESA States. Andhra Pradesh, Himachal Pradesh and Rajasthan have framed and notified their Rules for the implementation of PESA.